

| <i>Name of state</i> | <i>No. of properties<br/>Income receiving<br/>cases</i> |
|----------------------|---|
| Maharashtra          | 13  |
| U.P.                 | 329   |
| Haryana              | -   |
| Kerala               | -   |
| West Bengal          | 69  |
|                      | 538   |

#### NRI Remittances

1441. SHRI SYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state:

(a) the quantum of quarterly inflow of remittances by non-resident Indians as well as outflow of their deposits during 1989, 1990 and 1991 so far;

(b) the break-up of total remittances during 1989 and 1990 by country-of-origin; and

(c) the steps taken by the government to promote the inflow and to decelerate the outflow?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) A Statement is attached.

(b) According to Reserve Bank of India, such information is not compiled.

(c) Government has initiated several steps to promote the inflow of remittances by Non-Resident Indians, the most important of which was the exchange rate adjustment. Other measures taken to restore the confidence of Non-Resident Indians include, inter-alia, structural reforms in trade and industrial policy.

Quarterly inflow/outflow of remittances from Non-resident Indians (NRIs).

#### STATEMENT

(Figures in brackets are in US Dollar million based on International Financial Statistics exchange rates)

(Rupees in Crores)

| <i>Year</i>             | <i>Foreign cur-<br/>rency Non-<br/>Resident<br/>Account</i> | <i>Non-Resident<br/>(External)<br/>Ac.</i> | <i>Total</i> |
|-------------------------|---|--|--------------|
| 1989-90                 | 1159  | -41  | 1118         |
| April-June              | (720)   | (-25)                                      | (695)        |
| July-September<br>(138) | 229<br>(-14)  | -23<br>(124)                               | 206          |
| October<br>December     | 591<br>(349)  | -70<br>(-41)                               | 521<br>(308) |
| January-March           | 186<br>(109)  | 130<br>(76)                                | 316<br>(185) |

| <i>Year</i>          | <i>Foreign cur-<br/>rency Non-<br/>Resident<br/>Account</i> | <i>Non-Resident<br/>(External)<br/>Ac.</i> | <i>Total</i>   |
|----------------------|---|--|----------------|
| 1990-91              | 385   | -8   | 377            |
| April-June           | (222)   | (-5)                                       | (217)          |
| July-September       | 615<br>(350)  | 27<br>(15)                                 | 642<br>(365)   |
| October-<br>December | -318<br>(-176)  | 34<br>(19)                                 | -284<br>(-157) |
| January<br>March     | -426<br>(-227)  | 102<br>(54)                                | -324<br>(-173) |
| 1990-91              | -1180   | -42  | -1922          |
| April-June           | (-916)  | (-20)                                      | (-936)         |
| *July-<br>September  | -892<br>(-348)  | -88<br>(-34)                               | -980<br>(-382) |
| *October             | -376<br>(-146)  | -60<br>(-23)                               | -436<br>(-169) |
| *November            | -68   | NA   | NA             |

\*Provisional  
NA not available

**CBI Report on Irregularities in CCI LTD.**

1442. SHRI M.V. CHANDRASHEKARA MURTHY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government had received more than two years ago a CBI report on various irregularities committed by the Cotton Corporation of India Limited and the Senior Government officials in the export deal of 1986;

(b) whether the examination of the report has been abnormally delayed;

(c) if so, the reasons therefor;

(d) whether due to delay some of the indicted officials have been taking advantage of their position; and

(e) if so, the facts and details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir,

(b) to (e). The report of the CBI is under examination in consultation with Department of Personnel and Training.

**Muslim Women (Rights on Divorce) Act, 1986**

1443. SHRI SYED SHAHABUDDIN: Will the Minister of LAW, JUSTICE AND COMPANY be pleased to state: